

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 45929/2023

M/S JAYAPRADHA CINE THEATRE & ANR.

Petitioner(s)

VERSUS

EMPLOYEES STATE INSURANCE CORPORATION

Respondent(s)

(IA No.238496/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.238497/2023-EXEMPTION FROM FILING O.T. and IA No.238498/2023-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 28-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBERS]

For Petitioner(s) Ms. Sonia Mathur, Sr. Adv.
Mr. Praveen Arya, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
M/S. Lawfic, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from surrendering within time is allowed.

Learned senior counsel for the petitioners states that the trial court has issued non-bailable warrants (NBW) against the petitioners before filing special leave petition and NBW is pending.

Hence she seeks liberty to the petitioners to file an application, in accordance with law for cancellation of pending NBW issued against the petitioners.

The remedies available to the petitioners in this behalf are left open for consideration by the jurisdictional court.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR